

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

(6)

REGN. NO. O.A. 681/87.

DATE OF DECISION: 17.9.1992

J.M.S. Johar.

... Petitioner.

Versus

Union of India,  
through  
The Secretary,  
Ministry of Information  
and Broadcasting,  
New Delhi.

... Respondent.

CORAM: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.  
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioner.

... Shri T.C. Aggarwal,  
Counsel.

For the Respondents.

... None.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,  
Chairman)

As requested by the learned counsel for the  
petitioner Shri T.C. Aggarwal, this petition is  
dismissed as withdrawn.

SRD  
170992

*Shri T.C. Aggarwal*  
( I.K. RASGOTRA )  
MEMBER(A)

*V.S. Malimath*  
( V.S. MALIMATH )  
CHAIRMAN